

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.A No.34/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

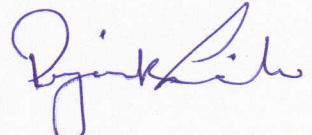
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016


NAME OF THE PARTIES: Ms. Kalpana Srivastava

V/s.
M/s. Nirmal Transformation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.)	PRIYANK LADDA	Adv. for Petitioner	
	i/b TRILEGAL		

2.)	ADV. AKASH MENON	ADVS. FOR RESP. NO. 2.	
	i/b ADV. AMEYA GOKHALE		

Order

Co. Appeal No. 34/59/CLB/MAH/2014

1. Ld. Counsels are present from both the sides.
2. Ld. Advocate of the Petitioner has informed that the appointed Advocate is not able to represent the case because of his personal reasons, hence seeking an adjournment.
3. With the consent of the other side matter is adjourned. As per the directions of NCLT Order dated 30.08.2016 the Respondent No. 2 has filed a reply which has been placed on records.
4. Matter is now adjourned to 24.11.2016. Duly communicated to both the sides.

Dated: 26.09.2016

Sd/-
Shri M.K. Shrawat
Member (Judicial)